

Shri M. C. Shah: That question should be answered by the Commerce and Industry Minister.

Shri K. P. Tripathi: Is there any discrimination in the pay scale of the personnel employed in these European-owned industries? If so, are Government taking any steps to correct it?

Mr. Deputy-Speaker: Regarding personnel employed by these foreign companies, is there any discrimination in pay in favour of foreigners? Hon. Members will not force me to repeat every question. They should put questions slowly, distinctly, definitely and effectively.

Shri M. C. Shah: May hon friend must be aware that Government are alive to that fact and they are taking effective steps to see that the personnel is Indianised.

Shri S. N. Das: Is it a fact. . .

Shri K. P. Tripathi: I had put another question, Sir.

Mr. Deputy-Speaker: I have called Mr. Das.

Shri S. N. Das: Is it a fact that the Government wanted some information from these concerns and they did not supply it in time?

The Minister of Revenue and Expenditure (Shri Tyagi): This is a matter in which generally the hon. Minister for Commerce and Industry looks into.

Shri K. P. Tripathi: I had asked whether the Government were taking any steps to remove this discrimination—not Indianisation. Indianisation is one thing and removal of discrimination is another.

Shri M. C. Shah: I have already said that this is a question for the Commerce and Industry Minister. Here he asked for a statement. I have given the statement and additional information also.

CONVICTIONS FOR VIOLATION OF FOREST LAWS IN TRIPURA

*1003. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) how many persons have been convicted in 1952, in Tripura for the violation of forest laws;

(b) what amount is realised as fines from them; and

(c) what income is realised by Government from the forest reserves of Tripura?

The Deputy Minister of Home Affairs (Shri Datar): (a) 158.

(b) Rs. 1,31/-

(c) No separate accounts are maintained specifically for reserve forests. I may, however, say that in the Budget Estimates the income from forest reserves for 1952-53 has been put down at Rs. 9 lakhs.

Shri Dasaratha Deb: May I know, Sir, whether it is a fact that villagers themselves who are living within the area of forest reserves are being arrested still indiscriminately by the police if they come out of their houses to perform their work?

Shri Datar: They are not arrested except for legitimate causes.

Mr. Deputy-Speaker: If any particular case comes to the notice of the hon. Member, it may be brought to the notice of the Minister and relief obtained. General questions of this kind do not serve any purpose.

Shri Nambar: May I know, Sir, whether there are cases brought to the notice of the Minister of such illegal arrests, so to say, interfering with the normal work of the people?

Shri Datar: Government's attention has not been drawn to any such alleged illegal arrests.

Mr. Deputy-Speaker: I would say I was not a little surprised when the hon. Member from Tanjore took up the cause of Tripura. Any hon. Member can take any cause. But with respect to individual questions, unless any hon. Member knows definitely either by himself or through some other agency, there is no use asking general questions with a view to elicit some answer and put supplementary questions.

Shri Nambar: I have some information. Sir (interruptions).

Shri Syed Ahmed: They do not know how to put questions. You have to teach them, Sir.

AGRICULTURAL LOAN

*1004. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) how many peasants have applied for agricultural loan in Tripura in 1952; and

(b) how many of them have been granted the loan?

The Deputy Minister of Home Affairs (Shri Datar): (a) 4,586.

(b) 1,097.

Shri Dasartha Deb: May I know, Sir, what is the total amount of agricultural loan given in 1952?

Shri Datar: An amount of Rs. 1,35,000 has been provided by the Government of India for the year 1952-53 for issuing loans to the tribal people in distress in Tripura for agricultural purposes.

Mr. Deputy-Speaker: On what principle?

Shri Datar: Out of 4586, 1097 have been given loans.

Mr. Deputy-Speaker: How much money has been given by way of loan?

Shri Datar: Out of this, an amount of Rs. 1,10,000 has already been given.

Shri Dasartha Deb: What is the minimum and maximum amount given to each peasant and on what principle is it given?

Shri Datar: Under the Agricultural Loans Act of Faski 1,310 the minimum amount of loan is 1,000 and the maximum is 5,000.

Shrimati Maydeo: May I know, Sir, whether the Government intends to start an agricultural finance corporation on the same lines as the Industrial Finance Corporation?

Mr. Deputy-Speaker: For Tripura only?

Shrimati Maydeo: For the whole of India.

Mr. Deputy-Speaker: That is a general question.

INSURANCE COMPANIES

*1005. **Sardar A. S. Saigal:** (a) Will the Minister of Finance be pleased to state how many Insurance Companies have been taken over by Government during the period 15th August, 1947 to 15th November, 1952?

(b) What was the cause of taking over?

(c) Who manages the affairs of the companies after they are so taken over?

(d) How much money Government are spending for managing these companies?

The Deputy Minister of Finance (Shri M. C. Shah): (a) The following seven: Sir—Union Life and General Insurance Company Ltd., Bombay; Empire of India Life Insurance Co.

Ltd., Bombay; Jupiter General Insurance Co. Ltd., Bombay; Tropical Insurance Co. Ltd., New Delhi; National Mercantile Insurance Co. (India) Ltd., Calcutta; Famous Life Insurance Co. Ltd., Bombay; and East and West Insurance Co. Ltd., Bombay.

(b) Transacting business in a manner likely to be prejudicial to the interests of the policyholders.

(c) Administrators appointed by the Central Government under section 52A of the Insurance Act, 1938.

(d) Nothing, Sir. The salaries of the Administrators are met from the funds of the companies.

Shri Kalliwala: May I know, Sir, the total number of insurance companies operating in the country?

Shri M. C. Shah: I have not got that information, Sir.

Shri Velayudhan: May I know, Sir, against how many of the Directors of these companies the Government have instituted prosecutions?

Shri M. C. Shah: The Administrator looks into these matters and takes action wherever necessary. If my hon. friend wants to get the information about the seven companies, it would be a long thing. I have got all the proceedings of the seven companies from the time that the action was proposed to be taken till today.

Shrimati Tarkeshwari Sinha: May I know whether after these insurance companies have been taken over by the Government, their ordinary recurring expenses have increased or not?

Shri M. C. Shah: No. Rather the expenditure has decreased. The Administrator takes steps to see that they can be run again and they can be handed over to other companies.

Shri B. S. Marthy: May I know how much money has been lost to the Companies before they came under the Government and what steps have been taken to get the money back from the Directors?

Shri M. C. Shah: I have already replied that I have not got the figures as to how much money has been involved in these seven companies.

Mr. Deputy-Speaker: The hon. Minister has separate papers for each company. If the hon. Member is interested, the hon. Minister will make them available to him.